

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2138
ANSWERED ON:07.12.2011
SCHOOLS FOR CHILDREN OF SEX WORKERS
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is taking any steps to set up schools for the children of sex workers;
- (b) if so, the details thereof, State-wise; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (c): With the implementation of Right of Children to Free and Compulsory Education (RTE) Act, 2009 which came into force on 1st April, 2010 all children between the ages of 6-14 years are entitled to free and compulsory admission, attendance and completion of elementary education as per provisions of the Act. The RTE Act places a compulsion on the appropriate government to ensure that no child from weaker section, disadvantaged groups or marginalized groups is discriminated against in any manner or prevented from pursuing and completing elementary education. The norm for implementation of Sarva Shiksha Abhiyan (SSA) have been revised to correspond with the provisions of the RTE Act. Separate schools are not envisaged for children of sex workers